(d) whether Government intends to respond positively to the request of Government of Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (b) Under the Modernisation of Prisons Scheme 2002-2007 which ended on 31-3-2009, the Government of Gujarat were allocated Rs. 65.88 crore. The State Government has fully utilized the funds and has constructed 10 jails, 81 barracks and 61 staff quarters as per the targets of the Modernisation of Prisons Scheme.

(c) to (d) Yes Sir. The State Government of Gujarat had requested for additional funds amounting to Rs. 51.15 crore in the year 2010 to complete the ongoing projects of the scheme. However, as the scheme was closed on 31-3-2009 and it was not extended, no further action was feasible.

Paying tributes to persons who fought for Independence

- 4416. SHRIMATI NAZNIN FARUQUE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government is paying tributes to the persons who fought for Independence;
- (b) if so, the details thereof like the benefits given to their families in the Eleventh Five Year Plan, year-wise and State-wise, especially for Assam; and
 - (c) the amount allocated and spent for such persons/scheme during the period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Under the Central Swatantrata Sainik Samman Pension Scheme, 1980, the freedom fighters are eligible for samman pension if they fulfil the eligibility criteria for sanction of pension under this Scheme. In addition the freedom fighters are eligible for various facilities. The details of pension admissible to various categories of the freedom fighters and facilities available to them are given in the Statement. (See below). The details of expenditure incurred during the last five years on account of pension and Railway passes to the freedom fighters/their dependants are as under:

Year	Pension	Railway Passes
	(Rupees in Crore)	(Rupees in Crore)
2007-08	594.05	29.48
2008-09	691.93	05.00
2009-10	825.00	34.98
2010-11	710.81	30.28
2011-12	792.07	15.67

The state-wise details of the above expenditure are not maintained.

StatementThe amount of pension payable to the freedom fighters

S1.	Category	Rate of monthly pension w.e.f.
No.		1.8.2011 (Rupees)
i	Ex-Andaman political prisoners	7,330/- +Dearness Relief @ 143%
ii	Freedom fighters who suffered outside British India (other than INA)	6,830/- + Dearness Relief @ 143%
iii.	Other freedom fighters (including INA)	6,330/-+ Deamess Relief @ 143%
iv.	Widow/widower of above categories of freedom fighters	Entitlement same as of the respective deceased freedom fighter
V.	Each unmarried and unemployed daughters (upto three such daughters)	1500/-+ Dearness Relief @ 143%
vi.	Mother and father each	1,000/- +Dearness Relief @ 143%

Facilities available to the freedom fighters:

- (i) Free railway pass (AC II tier in Rajdhani, Chair Car (CC) in Shatabdi/Jan Shatabdi trains and 1st Class/2nd AC Sleeper in all other trains for the freedom fighters and their widows along with a companion / attendant, for life.
- (ii) Free medical facilities in all Central Government hospitals and in hospitals run by PSUs under the control of the Bureau of Public Enterprises.
- (iii) C.G.H.S. facilities have also been extended to the freedom fighters and their dependents;
- (iv) Telephone connection, subject to feasibility, without installation charges, and on payment of only half the rental;
- (v) General Pool residential accommodation (within the overall 5% discretionary quota) to freedom fighters living in Delhi. Widows of the concerned freedom fighters are permitted to retain the accommodation for a period of six months after death of the freedom fighters.
- (vi) Accommodation in the Freedom Fighters' Home set up at New Delhi for freedom fighters who have no one to look after them.

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(vii) Free air travel facility to ex-Andaman freedom fighters/their widows to visit Andaman and Nicobar Islands, once a year, alongwith a companion.

All major facilities provided to the freedom fighters are also extended to their widows.

Police Modernisation Scheme

- 4417. SHRIMATI GUNDU SUDHARANI : Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the details of modernisation plans conceived and implemented under the Police Modernisation Scheme in various States during the Eleventh Plan, with a particular reference to Andhra Pradesh;
- (b) the State-wise, scheme-wise and year-wise amount that was allocated and released during the Eleventh Plan period;
- (c) whether it is a fact that the Police Modernisation Scheme was extended only for one year; and
 - (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Scheme for Modernisation of State Police Forces has been a flagship Non-Plan Scheme of the Ministry of Home Affairs during the Eleventh Plan period. Through this scheme the Central Government is supplementing the efforts of State Governments in modernizing their police forces. Some of the major items covered under the scheme are Vehicles, Modern weapons, Communication systems, Forensic Science Facilities, Security equipments, Construction of Police Stations/Out-Posts, construction of residential buildings, etc. A statement indicating details of funds released to States, including Andhra Pradesh, under the Non-Plan Scheme for Modernisation of State Police Forces (MPF Scheme) during the period 2007-08 to 2011-12 and utilization position, as on 31.03.2012, is given in Statement. (See below)

(c) and (d) The Scheme for Modernization of State Police Forces (MPF Scheme), ended in the year, 2009-10. The Scheme was further extended twice, *i.e.*, for the financial years 2010-11 and 2011-12 with the approval of the competent authority. A proposal for further continuation of the Scheme for 5 years *w.e.f.* 2012-13, with funding both under Plan and Non-Plan, is presently under consideration of the Government.